

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH AT MUMBAI**

REGIONAL BENCH - COURT NO. 02

Service Tax Appeal No. 86629 of 2015

(Arising out of Order-in-Original No. PUN-EXCUS-001-COM-002-15-16 dated 20.05.2015 passed by Commissioner of Central Excise, Pune - I)

M/s Allied Transport

.....Appellant

Situated at Bhakti Cambers,
Flat No. 6, Magar Stadium Road,
Yeshwant Nagar, Pimpri,
Pune - 411018

VERSUS

**Commissioner of Central Excise,
Pune - I**

.....Respondent

ICE House, 41-A, Sasson Road,
Opposite Wadia College,
Pune - 411001

Appearance:

None for the Appellant

Shri D.M. Shinde, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85511 / 2020

Date of Hearing: 10.02.2020

Date of Decision: 10.02.2020

Per: BENCH

When the matter was called for hearing, a letter addressed by the appellant was placed before the Bench. The appellant has stated that it has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect has also obtained the SVLDRS – 4 Certificate and accordingly, prayed for withdrawing the appeal. The prayer made by the appellant is considered. Therefore, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(S.K.Mohanty)
Member (Judicial)**

**(Sanjiv Srivastava)
Member (Technical)**